GOVERNMENT OF INDIA RAILWAYS LOK SABHA

UNSTARRED QUESTION NO:3190 ANSWERED ON:14.08.2003 SETTLEMENT OF KHANNA AND RAJDHANI EXPRESS TRAGEDIES DUMPA MARY VIJAYAKUMARI

Will the Minister of RAILWAYS be pleased to state:

- (a) whether the Railways have adopted double standards in disbursal of rescue and relief measure;
- (b) if so, the reasons therefor;
- (c) the number of cases of compensation of Khanna, 1998 tragedy and Rajdhani Express tragedy, September 9, 2002 still to be settled:
- (d) if so, the reasons for their pendency; and
- (e) the action proposed to direct payment of compensation within three months to the next of kin of all victims?

Answer

MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI BANDARU DATTATRAYA)

- (a): No, Sir.
- (b): Does not arise.
- (c) : Name of Accident No. of Claims still to be settled

Khanna Accident 28 Rajdhani Train Accident 87

- (d) :
- (i) Non attendance by the applicants or their counsels.
- (ii) Delay on the part of litigants to produce documents and witnesses on time.
- (iii) Vacancies of Members in Railway Claims Tribunal.
- (e): Railway Claims Tribunal is a judicial body and follows procedure for hearing of settlement of claims cases as provided for in the Railway Claims Tribunal Act. No time frame, therefore, can be prescribed for finalisation of pending claims in Railway Claims Tribunal.